CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

OJSWI TRADES INVESTMENT AND FINANCE LIMITED

Registered office: 303, Namdhari Chambers 9/54, D. B. Gupta Road, Karol Bagh, New Delhi-110005

This corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the original Public Announcement (PA) appeared on September 30, 2009 to the shareholders of Ojswi Trades Investment and Finance Limited by Mr. Sandeep Garg (the "Acquirer"), pursuant to Regulation 10 and Regulation 12 in compliance with the Securities And Exchange Board Of India (Substantial Acquisition of Shares and Takeovers) Regulation, 1997 and subsequent amendments thereto (the 'SEBI (SAST) Regulations').

1. The Schedule of activity pertaining to the Open Offer has been changed and shall be read as under:

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

SR. NO	ACTIVITY	ORIGINAL SCHEDULE DAY AND DATE	REVISED SCHEDULE DAY AND DATE
1	Specified Date	Friday, October 23, 2009	Friday, October 23, 2009
2	**Last Date for a Competitive Bid(s)**	**Wednesday, October 21, 2009**	**Wednesday, October 21, 2009**
3	Date by which Letter of Offer will be dispatched to the Shareholders	Wednesday, November 11, 2009	Friday, December 11, 2009
4	**Offer Opening Date**	**Friday, November 20, 2009**	**Wednesday, December 16, 2009**
5	**Last Date for the Revision of the Offer Price / Number of Equity Shares.**	**Monday, November 30, 2009**	**Thursday, December 24, 2009**
6	Last date to withdraw acceptance tendered by shareholders	Friday, December 04, 2009	Wednesday, December 30, 2009
7	**Offer Closing Date**	**Wednesday, December 09, 2009**	**Monday, January 04, 2010**
8	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, December 24, 2009	Tuesday, January 19, 2010

The above dates, wherever appeared in the original Public Announcement should be read accordingly.

2. At the Para 2.1 of PA, the Return on Networth should be read as 0.87 instead of 0.92
3. The following should be read after Para No. 2.1 (e)(iv) as Para No. 2.1 (e) (v) of PA: "Fair value per share of OJSWI considering the decision of Honorable Supreme Court of India in case of Hindustan Lever Employees Union Vs. Hindustan Lever Limited (1995) reported at (83 Company Cases 30) wherein the Apex Court has opined that the fair value of a Listed Company could be assessed based on weighted basis.(Certificate for Fair Value of equity shares from Mr. Sunil Bhala (Membership No:090143), Partner of Bhala and Bhala, Chartered Accountants, Independent Chartered Accountants dated 27.09.2009)." is Rs 6.30

All other terms and conditions of the Offer as set forth in the PA are unchanged.

The Acquirer accept full responsibility for the information contained in this Corrigendum to Public Announcement and is responsible for the fulfillment of each of his obligations in terms of the SEBI (SAST) Regulation.

This Corrigendum to Public Announcement will also be available on SEBI's **website at www.sebi.gov.in**

MANAGER TO THE OFFER

CHARTERED CAPITAL AND INVESTMENT LIMITED
Contact Person: Mr. Vimlesh Bansal
26, Kamdar Shopping Centre, 2nd Flr, Opp. Railway Station,
Vile Parle (E), Mumbai-400 057
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Place : Mumbai **Date : December 10, 2009**